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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 45/94 in
O.A. NO. 2445/90

New Delhi this the 15th day of March, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

K. S. Narayana,
R/O Door No.10-4-13/7/2,
Humayun Nagar,
Hyderabad - 500028.

... Petitioner

None for the Petitioner

Versus

1. Union of India through the Secretary, Department of Pension & Pensioners' Welfare, Ministry of Personnel, Public Grievances & Pension, 6th Floor, Nirvachan Sadan, Ashok Road, New Delhi - 110001.
2. The Accounts Officer, Office of the Controller of Accounts, Min. of Food & Civil Supplies, Deptt. of Food, B2, E2 & B2 W2, 1688, Barracks, Kasturba Gandhi Marg, New Delhi - 110001.
3. The Pay & Accounts Officer No.3 (Pen.), Delhi Administration, R.K. Puram, New Delhi. ... Respondents

By Advocates Shri N. S. Mehta for Respondent No. 1 & 2 and Shri O. N. Trishal for Respondent No.3.

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman --

Learned counsel for respondent No.3, Shri O. N. Trishal, invited our attention to the letter written by the Pay & Accounts Officer No.3 (Pen.) to the

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Manager, Punjab National Bank dated 10.2.1994 and the further letter by the Punjab National Bank dated 23.2.1994 which show that as per the directions of the Tribunal the amount recovered of a sum of Rs.1012/- plus interest on the said amount @ 12% per annum upto February, 1994 has been credited to the petitioner's Savings Bank A/C No.28803. This material shows that there has been due compliance with the directions of the Tribunal. These proceedings are dropped.

Adige
(S. R. Adige)
Member (A)

Malimath
(V. S. Malimath)
Chairman

/as/